

ITEM NO.109

COURT NO.2

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).1830/2011

DR. UPENDRA PRASAD SINGH

Appellant(s)

VERSUS

THE STATE OF BIHAR

Respondent(s)

WITH

Cr1.A. No. 24/2013 (II-A)

(IA No. 102621/2019 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Cr1.A. No. 1829/2011 (II-A)

SLP(Cr1) No. 7895/2011 (II-A)

SLP(Cr1) No. 7897/2011 (II-A)

Date : 06-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MS. JUSTICE HIMA KOHLI

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Appellant(s)

Mr. Neeraj Shekhar, AOR
Mr. Rohit Singh, Adv.
Mr. Ashutosh Thakur, Adv.
Dr. Sumit Kumar, Adv.
Mr. Abhishek Pandey, Adv.
Mr. Hemant Kumar Sunny, Adv.
Mr. Keshar Bahete, Adv.
Mr. Chandra Pratap, Adv.

Mr. Narayan Mithrra, petitioner in person

Mr. Binay Kumar Das, AOR

For Respondent(s)

Ms. Supriya Juneja, AOR

Mr. Abhinav Mukerji, AOR

Mr. Gopal Singh, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Mr Neeraj Shekhar, counsel, states that the appellant in Civil Appeal No 1830 of 2011 has died. He seeks two weeks' time for taking necessary steps for bringing the LRs on the record.

- 2 List the appeals on 27 September 2022.

**(SANJAY KUMAR-I)
DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)
COURT MASTER**